

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-596(ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

NAME OF THE COMPANY: Continental Piling & Excavation Pvt. Ltd. Vs. Cloud 9 Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner: Mr. Saurabh Seth, Advocate


For the Respondent: Ms Kanishka Prasad, Advocate

ORDER

Arguments have been heard at length in this case. However, at this stage, the Petitioner is ready and willing to accept the Respondent / Corporate Debtor's tender of the Demand Drafts against the bounced cheques.

Accordingly, a Demand Draft for Rs.10 lakhs in favour of the Petitioner is accepted by Mr. Saurabh Seth, Ld. Advocate in full discharge of the claim made herein. He also undertakes to return the two dishonoured cheques and the return memos of the Bank.

Nothing further survives in this case. Petition stands disposed off as having been fully satisfied.


-S-d-1

(Deepa Krishan)
Member (T)


-S-d-1

(Ina Malhotra)
Member (J)